

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 04.10.2012

The meeting No.26/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 04.10.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.24/AM-13, dated 20.09.2012 and Meeting No.25/AM-13, dated 27.09.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 20.09.2012 and 27.09.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.26/AM-13 dated 04.10.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :26/84-ALC3/2012

MEETING DATE : 04.10.2012

	LIMITED	04.10.2012	
HQ File :01/84/050/00193/AM13/	RLA File :34/24/040/00060/AM13/	Lic.No/Date:3410034347 13.06.2012	Reject
1	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 18.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>		

	Case No.:4/22/84-ALC3/2012	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:26/84-ALC3/2012 04.10.2012	Status: Rejected
	HQ File :01/84/050/00194/AM13/	RLA File :34/24/040/00068/AM13/	Lic.No/Date:3410034420 19.06.2012	Reject
2	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 18.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:5/22/84-ALC3/2012	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:26/84-ALC3/2012 04.10.2012	Status: Rejected
	HQ File :01/84/050/00195/AM13/	RLA File :34/24/040/00071/AM13/	Lic.No/Date:3410034525 29.06.2012	Reject
3				

3

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 18.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

4	Case No.: 26/22/84-ALC3/2012	Party Name: S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:26/84-ALC3/2012 04.10.2012	Status: Deferred
	HQ File :01/84/050/00216/AM13/	RLA File :52/24/040/00015/AM13/	Lic.No/Date:5210038722 16.07.2012	Defer Date: 18.10.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.10.2012.			

5	Case No.: 16/22/84-ALC3/2012	Party Name: SRF LIMITED	Meet No/Date:26/84-ALC3/2012 04.10.2012	Status: Approved	
	HQ File :01/84/050/00206/AM13/	RLA File :04/24/040/00053/AM13/	Lic.No/Date:0410138279 20.07.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking cue from SION A-2398 and A-2821, as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Synthetic fabrics, 840 Denier and above Polyester Fabric (EE), Dipped Belting Fabric, Rubberised Textile Fabrics.	50,000 Kgs.	Polyester Yarn	52,500 Kgs.
				V.P. Latex	3250 Kgs.
				Resorcinol	350 Kgs.
				Formaldehyde	500 Kgs
				Bonding Agent (Grill Bond/ Casabond/Vulcabond-E/ Isobond	250 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.: 32/19/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:26/84-ALC3/2012 04.10.2012	Status: Rejected
	HQ File :01/84/050/00164/AM13/	RLA File :04/24/040/00089/AM13/	Lic.No/Date:0410138561 01.08.2012	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DIPP's letter dated 21.08.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.</p>			

7	Case No.: 8/22/84-ALC3/2012	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:26/84-ALC3/2012 04.10.2012	Status: Approved														
	HQ File :01/84/050/00198/AM13/	RLA File :02/24/040/00086/AM13/	Lic.No/Date:0210180520 02.08.2012															
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Export Product</th> <th>Export Quantity</th> <th>Import item</th> <th>Quantity allowed</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>NA 785 pure Novoloid fibre packing impregnated with PTFE-containing 142.35 Kgs. of Kynol Novoloid Spun yarn and 52.65 Kgs. PTFE Dispersion, PTFE content 60%</td> <td>195 Kgs.</td> <td>Kynol Novoloid Spun yarn 73% of export item</td> <td>147 Kgs. (inclusive 3% wastage)</td> </tr> <tr> <td></td> <td></td> <td></td> <td>PTFE Dispersion, PTFE content 60%, 46.6% liquid weight of the export</td> <td>88 Kgs.</td> </tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	NA 785 pure Novoloid fibre packing impregnated with PTFE-containing 142.35 Kgs. of Kynol Novoloid Spun yarn and 52.65 Kgs. PTFE Dispersion, PTFE content 60%	195 Kgs.	Kynol Novoloid Spun yarn 73% of export item	147 Kgs. (inclusive 3% wastage)				PTFE Dispersion, PTFE content 60%, 46.6% liquid weight of the export
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			PTFE Dispersion, PTFE content 60%, 46.6% liquid weight of the export	88 Kgs.														

item

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:1/22/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:26/84-ALC3/2012 04.10.2012	Status: Approved										
	HQ File :01/84/050/00191/AM13/	RLA File :05/23/040/00188/AM13/	Lic.No/Date:0510332554 24.08.2012											
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM & measurement of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p>														
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S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Ladies Dress made of 100% Silk dyed woven fabric, GSM-34+/- 10%, Style No. 253205	295 Nos.	100% Silk dyed woven fabric, GSM-34+/- 10%	885 Sq. meter.										
<p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>														

9	Case No.:1/26/84-ALC3/2012	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:26/84-ALC3/2012 04.10.2012	Status: Deferred
	HQ File :01/84/050/00241/AM13/	RLA File :05/24/040/00230/AM13/	Lic.No/Date:0510335352 21.09.2012	Defer Date: 01.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 01.11.2012.

10	Case No.:2/26/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:26/84-ALC3/2012 04.10.2012	Status: Deferred
	HQ File :01/84/050/00242/AM13/	RLA File :05/24/040/00236/AM13/	Lic.No/Date:0510335623 25.09.2012	Defer Date: 01.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 01.11.2012.			

MANUAL AGENDA CASES

(11)

Case No.493	M/s Jiwanram Sheoduttarai Industries Ltd., Kolkata
NC 26/AM-13, dt. 04.10.2012	File No.01/84/162/333/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0210178904 dated 25.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has

not provided the CAD/CAM, measurement and sketch of the export product to consider the proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(12)

Case No.494	M/s Ganga Acrowools Ltd., Ludhiana
NC 26/AM-13, dt. 04.10.2012	File No.01/84/162/332/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.3010087465 dated 10.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system) (1.11 Kg/Kg content in export product)	6,50,000 Kgs.	Acrylic Fibre, 1.5 D – 3.5 D	4,21,500 Kgs.
			Acrylic Fibre, 5-7D	3,00,00 Kgs.
			Cationic Dyes/Optical brightener Textile Auxiliaries	13,000 Kgs.
			Chemicals viz. Retarder/ Levelling Agent/Softner (Hydrophilic/ Cationic/ Bulky/ Silicon) Softner Flakes, Dyes Fixation Accelerator, Gaur Gum, Defoamer/De-aerating Agent	41,600 Kgs.
			Wax Roll Textile Grade Wax	2600 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.495	M/s Saivana Exports Pvt. Ltd., New Delhi
NC 26/AM-13, dt. 04.10.2012	File No.01/84/162/025/AM-13/DES-V
Ratification of input output norms against Annual Advance Authorisation No.0510249783 dated 23.03.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 18.10.2012.

(14)

Case No.496	M/s Techfab (India) Industries Ltd., Mumbai
NC 26/AM-13, dt. 04.10.2012	File No.01/84/50/027/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No. 0310694583 dated 14.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.10.2012.

(15)

Case No.497	M/s Gaurav International, Gurgaon
NC 26/AM-13, dt. 04.10.2012	File No.01/84/50/401/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510318606 dated 24.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the amendment sheet issued by CLA, New Delhi, the applicant firm has not submitted the details of CAD/CAM, measurement, sketch of export product and application of import item No.3 in export item No.2 in support of their proposal. Accordingly, the Committee after

deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 01.11.2012.

(16)

Case No.498	M/s Flexituff International, Pithampur
NC 26/AM-13, dt. 04.10.2012	File No.01/84/50/52/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.5610000532 dated 30.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc against the Advance Authorization issued in this case, taking cue from SION H-97, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers, Net Contents:- 1) PP Granules-343.029 MT, 2) UV Stabilizer-7.001 MT, 3) Non-wovens-149.970 MT, 4) Packing material (PP Granules)-5.000 MT	500.000 M.T.	PP Granules	377.332 M.T. (1.10 Kg/Kg content in the export product
			UV Stabilizer	7.001 M.T.
			Non-wovens	157.469 M.T. (1.05 Kg/Kg content in the export product.
			Packing material (PP Granules)	As per packing policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.499	M/s J.K. Fabric (Bangalore) Pvt. Ltd.
NC 26/AM-13, dt. 04.10.2012	File No.01/84/50/172/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorisation No.0710089714 dated	

16.07.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk fabric (100% MRS)/Madeups/Sarees	2895 Kgs.	Thrown Silk Yarn (100% MRS) (Gummed & Twisted)	3966 Kgs. (including 37% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.500	M/s Laxmi Fabrics, Bangalore
NC 26/AM-13, dt. 04.10.2012	File No.01/84/162/313/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0710085832 dated 25.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk Dyed/Printed/Embroidered fabrics (made out of 100% Mulberry raw silk, GSM-54+/-10%, width-44"	1,10,290 Sq. meter	100% Natural Silk fabric (Undyed & unprinted), (Fabric made out of 100% Mulberry raw silk), GSM-54+/-10%, width-44"	1,11,393 Sq. meter (including 1% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.501	M/s Kushi International, Bangalore
NC 26/AM-13, dt. 04.10.2012	File No.01/84/50/95/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0710088518 dated 29.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case (deleting the word 'grey' from the export item) as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed/Printed/Embroidered Natural Silk fabrics (made out of 100% Mulberry Raw Silk), GSM-54+/-10%, width-44"	55,696.500 Sq. meter	100% Natural Silk Fabric (Undyed & unprinted), made out of 100% Mulberry Raw Silk, GSM-54+/-10%, width-44"	56,253 Sq. meter.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.502	M/s Radnik Exports, New Delhi
NC 26/AM-13, dt. 04.10.2012	File No.01/84/50/105/AM-13/DES-V
Ratification of Input Output Norms against Advance Authorization No.0510327977 dated 21.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to

DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.10.2012.

(21)

Case No.503	M/s Ashton International Pvt. Ltd., New Delhi
NC 26/AM-13, dt. 04.10.2012	File No.01/84/50/95/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510325495 dated 21.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Carded Woollen blended yarn containing 80% Wool, 20% Nylon (+/- 10%)(Packed in 43,801 Nos. of plastic dye centers)	1,50,000 Kgs.	Undyed blended (Hetero-geneous) fibre containing 80% Wool, 20% Nylon (+/- 10%)	1,63,200 Kgs.
			Spinning oil	1500 Kgs.
			Plastic Dye Centers (Total No. of plastic dye centers = 43,801 Nos.)	Net to net

The R.A. may be advised to take necessary action accordingly subject to compliance of other usual conditions.

(22)

Case No.504	M/s Chelsea Mills, New Delhi
NC 26/AM-13, dt. 04.10.2012	File No.01/84/50/382/AM-12/DES-V
Ratification of Input Output Norms against Advance Authorization No.0510314084 dated 10.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested that the requirement of fabric in respect of import item No.1 of all the three export product may be enhanced from 1.925

sq. meter per piece to 1.98 sq. meter per piece. Therefore, the Committee after deliberations as per the shipping bill provided by the applicant firm decided to enhance the requirement of fabric in respect of the import item No.1 of all the three export product from 1.925 sq. meter per piece to 1.98 sq. meter per piece.

(23)

Case No.505	M/s Maharani of India, New Delhi
NC 26/AM-13, dt. 04.10.2012	File No.01/84/50/265/AM-12/DES-V
Redemption against Advance Authorization No.0510308644 dated 18.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for modification in the description of export product. The Committee examined the shipping bill and observed that style number is not available in the shipping bill. The Committee after deliberations not agreed with the request of applicant firm and decided to maintain status quo in this case.
